

In addition to these laboratories, there is a Central Insecticides Laboratory at Faridabad, with its branch laboratories at Bombay and Hyderabad, to help the States/ Union Territories in the analysis of samples of insecticides and also to undertake the analysis of samples under the Insecticides Act, 1968. Uttar Pradesh and Karnataka are setting up additional Insecticides Testing Laboratories also at Meerut, Varanasi and Bellary.

Statement
Quantity in M.T. Tech. Gr.

Sl. No.	States/UTs.	1985-86 (Actual consumption)	1986-87 (Anticipated consumption)
1	2	3	4
1.	Andhra Pradesh	14,400	12,000
2.	Assam	810	1,050
3.	Bihar	1,750	3,000
4.	Gujarat	4,500	3,000
5.	Haryana	3,608	3,860
6.	Himachal Pradesh	690	650
7.	Jammu & Kashmir	748	700
8.	Karnataka	3,280	4,200
9.	Kerala	1,130	1,120
10.	Madhya Pradesh	3,400	4,000
11.	Maharashtra	3,089	6,070
12.	Manipur	43	46
13.	Meghalaya	40	42
14.	Nagaland	8.65	9
15.	Orissa	1,200	1,600
16.	Punjab	4,620	5,600
17.	Rajasthan	2,444	2,330
18.	Sikkim	16	18
19.	Tamil Nadu	10,000	11,200
20.	Tripura	190	150
21.	Uttar Pradesh	6,010	7,000
22.	West Bengal	5,000	5,500
23.	Andaman & Nicobar	7	13

1	2	3	4
24.	Arunachal Pradesh	17	18
25.	Chandigarh	3	3
26.	Dadra & Nagar Haveli	3	5
27.	Delhi	39.6	150
28.	Goa Daman & Diu	56	70
29.	Lakshdweep	3.5	5.2
30.	Mizoram	6	7
31.	Pondicherry	106.3	125
Total		67,218.05	73,541.2

Import of deep-sea trawlers

5716. SHRI V. S. VIJAYARAGHAVAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Union Government have received any representation from the Government of Kerala for import of deep-sea fishing trawlers; and

(b) if so, the particulars of foreign companies from which the vessels are proposed to be imported and the number of vessels to be imported ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) An application has been received from Kerala State Cooperative Federation for Fisheries Development Ltd., Trivandrum for import of vessels.

(b) Under the proposal two deep sea fishing vessels of 24.5 meter overall length are proposed for import from M/s. Samsung Co. Ltd., Korea at a cost of US \$ 15,40,000 (for two vessels) under 100 per cent export oriented scheme.

[Translation]

**Extension of time for depositing cost
of DDA Flats**

5717. SHRI PRAKASH CHANDRA :
Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the number of the persons in each category (LIG, MIG, Janta) out of those registered under the 1979 scheme who were declared successful in the draw held by DDA in March, 1986 and who had asked for extension of the time for depositing the cost of flats;

(b) the extend to which time limit was extended by DDA in case of each person in each of the aforesaid categories and the maximum time limit fixed for depositing the money; and

(c) whether DDA would agree to extend the time limit for depositing money in case of those Government employees, the sanctioning of whose House Building Advances from their offices will take time and if so, by what time and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI DALBIR SINGH) : (a) The requisite information is as under :

	MIG	LIG	Janta
(i) Total No. of persons declared successful in March, 1986	1715	3260	4382
(ii) Cash Down basis	1715	1630	Nil
(iii) Hire purchase basis	Nil	1630	4382
(iv) No. of persons who applied for extension	815	1200	69
(v) No. of persons to whom extension was given	Nil	Nil in case of CD but in HP cases as in (b) below.	69

(b) No extension of time was granted in those cases, where allotment has been made on Cash Down basis. As per terms of allotment, allottees are required to pay the amount within a total period of three months (two months without interest and one month along with interest @ 12 per cent per annum). In cases of allotment on Hire Purchase basis, the maximum time allowed as per terms of allotment was two months (one month interest free and in the second month along with

interest @ 12 per cent per annum) period of one additional month has also been allowed on payment of interest @ 18 per cent.

(c) No, Sir In cases of Cash Down there is no provision for extension of time. However, the matter is subjudice and a writ petition is pending in the Supreme Court and as per orders of Supreme Court status-quo has been maintained.